

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 126/MP/2019**

Subject : Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, Notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh-Bhadla Transmission Line, is a 'Change in Law' event under Article 12 of the TSA dated 10.1.2018.

Petitioner : Fatehgarh- Bhadla Transmission Limited

Respondent : Adani Renewable Energy Park Rajasthan Limited

Date of hearing : 23.7.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, FBTL

**Record of Proceedings**

Learned counsel for the Petitioner mentioned the matter and submitted that the Commission vide Record of Proceedings for the hearing dated 17.7.2019 had allowed the Petitioner to file an affidavit for withdrawal of the Petition based on the Commission's observation that the Petition is pre-mature at this stage. Learned counsel submitted that the Petitioner wants to pursue only the prayer with regard to declaration of GIB Arc as change in law. Accordingly, the learned counsel requested for withdrawal of the prayers (b), (c) and (d) of the Petition with liberty to approach the Commission at a later stage.

2. Request was allowed by the Commission.
  
3. The Petition shall be listed for hearing in due course for which separate notice will be issued

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**